SHREE PUSHKAR CHEMICALS & FERTILISERS LIMITED

Our Company was incorporated as 'Shree Pushkar Petro Products Limited' a public limited company under the Companies Act, 1956 pursuant to a Certificate of Incorporation dated March 29, 1993 bearing registration number 11-71376 of 1993 and certificate of commencement of business on August 3,1993 issued by the Registrar of Companies, Maharashtra, Mumbai. The name of our Company was changed to 'Shree Pushkar Chemicals & Fertilisers Limited' pursuant to fresh certificate of incorporation consequent upon change of name dated March 5, 2012 issued by the Registrar of Companies, Maharashtra, Mumbai. Our corporate identification number is U24100MH1993PLC071376. For further details of our Company, please refer to the chapters titled 'General Information' and 'History & Certain Corporate Matters' beginning on page nos. 41 and 124, respectively of the Red Herring Prospectus ("RHP").

Registered and Corporate Office: 202, A Wing, Building No. 3, Rahul Mittal Industrial Estate, Sir M.V. Road, Andheri (East), Mumbai – 400 059, Maharashtra. Tel. No.: +91 22 4270 2525; **Fax No.:** +91 22 2850 4242;

Company Secretary and Compliance Officer: Kishan Bhargav; **Email:** cosec@shreepushkar.com; **Website:** www.shreepushkar.com

ATTENTION INVESTORS - CORRIGENDUM

The company has issued RHP dated August 10, 2015 in respect of IPO of Company which opened for subscription on Tuesday, August 25, 2015 and is slated to close on Thursday, August 27, 2015.

Attention of investors is drawn to page 241 of the RHP in the last sentence of para (b) under heading "price discovery and allocation" which reads as "If at least 50% of the Issue cannot be Allotted to QIBs, then the entire application money shall be refunded forthwith" and also to page no. 262 of the RHP which reads as "The aggregate Allotment (other than spill over in case of under-subscription in other categories) to QIB Bidders shall be at least 50% of the Issue and up to [•] Equity Shares". Investors are hereby informed that said statements have been erroneously made and same stands deleted.

Attention is drawn to the fact that the Company is making IPO under Regulation 26(1) of SEBI (ICDR) Regulations, 2009 and will proceed with the allocation/ allotment accordingly.

For **Shree Pushkar Chemicals & Fertilisers Limited**
On behalf of the Board of Directors
Sd/-
Punit Makharia
Chairman and Managing Director

Place:Mumbai
Date:August 26, 2015

Shree Pushkar Chemicals & Fertilisers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its equity shares and has filed the RHP with the Registrar of Companies, Maharashtra, Mumbai and the Securities and Exchange Board of India and the Stock Exchanges where the Company's equity shares are proposed to be listed. The RHP is available on the website of SEBI at www.sebi.gov.in and the websites of the BRLM at www.keynoteindia.net. Investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer to the RHP including the section titled "Risk Factors".

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act, 1933 ("U.S. Securities Act") or any state securities laws in the United States, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws.